

whether Government will make use of all the refineries situated in India for more production of kerosene oil in the Indian refineries as an alternative method ?

DR. TRIGUNA SEN : We are trying to maximise the production of kerosene in the country.

SHRI DHIRESWAR KALITA : The installed capacity of the Gauhati Refinery for production of kerosene has not been fulfilled. May I know the reason for that ?

MR. SPEAKER : That is a different question ; that does not arise out of this.

SHRI D. N. PATODIA : The hon. Minister stated that the anticipated rise in demand was only four per cent whereas now they expect this rise to be eight to nine per cent. May I know whether this new pattern of rise in demand, as much as eight to nine per cent, is likely to continue in future years ? What are his assessments if that be the case ? Will the pattern of increased import from foreign countries also continue in future years and to what extent is Government making arrangements now for import during 1970 ?

DR. TRIGUNA SEN : We calculated it; it is a rough estimate that it will continue—the growth rate of eight per cent—in 1970-71, and we are arranging for supply of kerosene to that extent during the next two years. In the meantime, as I said, we expect that our Madras Refinery will be in full stream and we will produce more kerosene in the country.

SHRI R. BARUA : From the reply of the hon. Minister it appears that the price of kerosene from Japan is more favourable than what it is from Russia ..

DR. TRIGUNA SEN : I did not say so.

SHRI R. BARUA : In that case, I want to know whether Japan was approached before the arrangement with Russia was made or whether only one source was tapped when the Minister came to know about the rise in demand.

DR. TRIGUNA SEN : I did not say that the price of kerosene from Japan was

more favourable than what it was from Russia. I said only this. We have now got an advantage ; we are exporting naphtha to Japan and the same tanker can be used ; by that, the freight will be less and in that way it may be favourable. Otherwise, the cost of kerosene is not favourable from other countries.

#### RE : BETTER UTILISATION OF QUESTION HOUR

MR. SPEAKER : Before going to the call-attention, I would like to make an appeal to you.

In spite of my best efforts and wishes, I have seen today that I could not go over to the fourth question. I have counted, by watch, what time was lost in just display of tempers, what time was lost on repetitions and what time was lost in unnecessary Quarrels. Yesterday I was able to reach the seventh question. Are we to have just a discussion on two or three items during Question Hour ? I appealed to you yesterday also. The Question Hour is just for eliciting information and if that information needs certain clarification, another supplementary question can be put, but here the whole sense or the object of the Question Hour seems to have been lost. This creates headache to the whole House ; we are all lost in this rignarole. I am really very sorry about this. I would once again make this appeal to you : please do not quarrel with each other ; have the patience to listen to each other ; put straight questions ; be courteous in putting questions. And I appeal to this side also to respond to that courtesy with equal vigour and force. What else can I say ? I have always been praying that my reputation be saved. (Interruptions) I sincerely appeal to you : have mercy on each other and on me also and ask straight questions. I appeal to you again very sincerely as my brothers and hon. Members that we may not lose our temper. Thank you very much.

SHRI D. N. PATODIA (Jalore) : Sir he wants half a minute, I want half a minute. Just like that everybody would like to speak.

MR. SPEAKER : I might appeal that there should not be counter-appeal. My friend, Mr. Patodia, would seldom lose his temper. I was very much grieved to see him

lose his temper to-day. He is a very calm man. What was wrong with him to-day ?

Next item.

### WRITTEN ANSWERS TO QUESTIONS

#### C.B.I. Prosecution against Hide and Skin dealers of Bombay and Delhi

\*515 SHRI ONKAR SINGH :  
SHRI RAM SINGH  
AYARWAL :  
SHRI SHARDA NAND :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the C.B.I. has launched several prosecutions against hide and skin dealers of Bombay and Delhi who were involved in fraud of over Rs. 2 crores in foreign exchange ;

(b) the names and addresses of these businessmen and their *modus operandi* ; and

(c) the names of Government servants who were conspiring with these businessmen and the action taken by Government against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Four cases of over invoicing of import of hides and skins were registered by the C.B.I. involving remittances of foreign exchange of Rs. 1.54 crores. Out of four, prosecution has been launched in one case and two cases are pending trial and with regard to the 4th case, CBI have moved the High Court at Madras for revision against the Lower Court's decision.

(b) A statement giving the information is attached.

#### Statement

- Case I—1. Shri Ibrahim Abdul Latif I.A. Latif Supediawala, M/s Abdul Latif Haji Mohammed, Bombay-3.
2. Shri Haji Siddique Haji Sulaiman Lokandawala, M/s Abdul Latif Haji Mohd., Bombay-3.
3. Shri Abdul Rashid Ali Asghar M/s Abdul Latif Haji Mohd., Bombay-3

Case II—4. B.P. Patel of M/s B.P. Patel & Co., Bombay

Case III—5. Sant Prakash Bagawandas of M/s Bagawandas Santprakash, Bombay

Case IV—6. Shri Rajpal Agarwal & Shri Jawahar of M/s Himalayan Exporters, Delhi.

(c) No Government servant is involved in the above cases.

#### Hindu Naga Peace Mission

\*516. SHRI BAIDHAR BEHERA :  
SHRI K. LAKKAPPA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received a representation from the leader of the Hindu Naga Peace Mission of Nagaland ;

(b) whether Government have taken note of the threat given by the Mission to go in for direct action if their demands are not met ; and

(c) the steps taken to meet the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) In a press note issued by the Government of Nagaland on 30th October, 1967, it was clarified that no Hindu Naga Peace Mission had been set up. This continues to be the position at present.

(b) and (c). Do not arise.

धातु तथा खनिज व्यापार निगम द्वारा उद्योगों को सीसा और जस्ते की सप्लाई

\*517. श्री रघुबीर सिंह शास्त्री : क्या वैदेशिक व्यापार तथा पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धातु तथा खनिज व्यापार निगम, विभिन्न उद्योगों को सीसा तथा जस्ता छतनी मात्रा में नहीं दे सका जितनी मात्रा वर्ष 1967-68 के लिए निर्धारित की गई थी ;

(ख) यदि हाँ, तो इसके क्या कारण हैं ; धौर